

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1713 OF 2023  
(Arising out of SLP(Criminal) No.7280 of 2023)

DIRECTORATE OF ENFORCEMENT

APPELLANT

VERSUS

RAGHAV MAGUNTA

RESPONDENT

O R D E R

Leave granted.

Heard Mr. S.V. Raju, learned Additional Solicitor General appearing for the appellant and Mr. Amit Desai, learned senior counsel appearing for the respondent.

In the present appeal, the Directorate of Enforcement seeks to invalidate an order passed by the Vacation Judge of the High Court of Delhi on 07.06.2023 releasing the respondent on interim bail mainly for the purpose of looking after his maternal grandmother, who is undergoing treatment at Apollo Speciality Hospital, Nellore.

Argument of the Enforcement Directorate is that this is a ploy of the respondent to stay out of correctional home as his regular bail stands rejected by

the Special Court and his other application to obtain interim bail on account of certain condition of his wife was withdrawn.

It is the contention of the appellant that there are other relatives to look after the ailing lady of advanced stage and in any event she is being treated at the ICU, where entry of the visitors is strictly regulated.

In response, Mr. Desai has argued that discretion has been exercised in favour of the respondent by the High Court in granting interim bail for only two weeks and the impugned order suffers from no perversity.

Having considered the respective submissions and also on going through the medical documents of the maternal grandmother of the respondent, which forms part of the paper-book of this appeal, in our view, the purpose for which the respondent has been released on interim bail would be served if he is required to surrender on 12.06.2023.

We, accordingly, modify the order impugned in this appeal directing the interim bail granted to the respondent to continue till 12.06.2023. We are apprised by the learned counsel for the parties that he has already been enlarged on bail on 07.06.2023. Mr. Raju wants us to record that the High Court's order ought not to be treated as a precedent in respect of other similarly situated accused persons. This is only an order

for interim bail, which is discretionary in nature and passed on its own facts. This order would not obviously be treated as a precedent in other cases.

The present appeal is disposed of in above terms.

All connected applications stand disposed of.

.....J.  
(ANIRUDDHA BOSE)

.....J.  
(RAJESH BINDAL)

New Delhi;  
June 09, 2023

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7280/2023  
(Arising out of impugned final judgment and order dated 07-06-2023  
in CRLMB No.832/2023 passed by the High Court Of Delhi At New  
Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

RAGHAV MAGUNTA

Respondent(s)

(IA No.115241/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 09-06-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE RAJESH BINDAL  
(VACATION BENCH)

For Petitioner(s) Mr. S.V. Raju, A.S.G.  
Mr. Zoheb Hussain, Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Shweta Desai, Adv.

For Respondent(s) Mr. Amit Desai, Sr. Adv.  
Mr. Siddharth Dave, Sr. Adv.  
Mr. Jai Munim, Adv.  
Mr. Gopala Krishna Shenoy, Adv.  
Mr. Gautam Khazanchi, Adv.  
Mr. Vaibhav Dubey, Adv.  
Mr. Vinayak Chawla, Adv.  
Mr. Subham Jain, Adv.  
Ms. Devina Sehgal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

All connected applications stand disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR

(signed order is placed on the file)